

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

T.P.No.59/17 IN
Co.P.No.114/16

Under Section 433(e) of Companies Act, 1956

IN THE MATTER OF
PATEL TRADING CORPORATION
AND
D.S.G BUILDWELL PRIVATE LIMITED

Order delivered on: 01.02.2018

Coram: Hon'ble Shri Ratakonda Murali, Member (Judicial)
Hon'ble Shri Ashok Kumar Mishra, Member (Technical)
Between

M/s Patel Trading Corporation
A Partnership Firm having its
principal place of business at
No.57/3, S.P.Road
Bengaluru-560002
Represented by its Managing Partner
Sri. Sandeep Patel

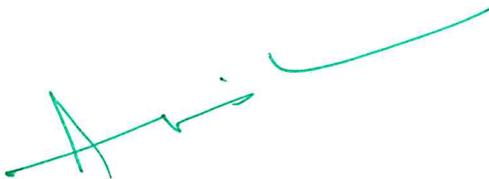
...Petitioner

And

D.S.G Buildwell Private Limited
A company incorporated under the Companies Act,1956
Having its registered office at
No. 36/5, Soul Space Arena,
Upper Basement, Marathalli,
Outer Ring Road,
Doddanekundi,
Bengaluru- 560048
Represented by its Managing Director

...Respondent

For the Petitioner (s) : M.S.Raghavendra Prasad, Advocate.
For the Respondent : Srinidhi Hegde, Advocate.



ORDER

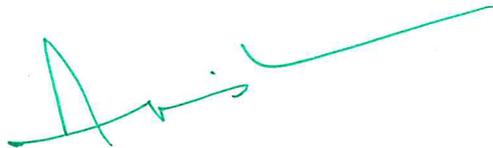
The petition was listed before the Bench for filing objections. When the matter was taken up, the counsel for the Petitioner filed a memo which reads thus:

“The Petitioner seeks leave of this Hon’ble Tribunal to withdraw the present petition.

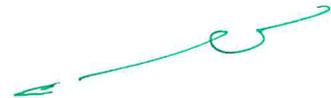
Accordingly, it is prayed that this Hon’ble Tribunal be pleased to permit the petitioner to withdraw the instant Company Petition in the interest of Justice and equity”

The memo is taken on record, permission is granted to the petitioner to withdraw the petition.

Accordingly, Petition is dismissed as withdrawn.



(ASHOK KUMAR MISHRA)
MEMBER, TECHNICAL



(RATAKONDA MURALI)
MEMBER, JUDICIAL